

**HIGH COURT OF KARNATAKA,  
BENGALURU**

June 5, 2020

**NOTICE**

The Division Bench of Hon'ble the Chief Justice and Hon'ble Mrs Justice B V Nagarathna, in Writ Petition No 6435 of 2020 and connected matters, passed the following order on April 16, 2020:

“Our attention is invited to our Order dated 24<sup>th</sup> March, 2020 and in particular, the direction regarding extension of interim orders. The directions are contained in clause (i) to (iii). Clause (iv) is regarding agencies and instrumentalities of the State Government taking action of demolition and eviction. The material part of the said order read thus:

“Only with the view to ensure that citizens are not deprived of their right to approach the Courts of law, we propose to exercise our jurisdiction under Articles 226 and 227 of the Constitution of India by issuing certain directions. The directions are required to be issued to ensure that litigants should not suffer on account of their inability to approach the Courts of law. We issue the following directions:

- (i) All interim orders passed by the Karnataka High Court, all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State over which this Court has power of superintendence, which are due to expire within a period of one month from today, will continue to operate for a period of one month from today. We, however, make it clear that those interim orders which are not of a limited duration and are to operate till further orders will remain unaffected;
- (ii) If the Criminal Courts in the State have granted bail orders or anticipatory bail for a limited period which are likely to expire in one month from

today, the said orders will stand extended for a period of one month from today;

- (iii) If any orders of eviction, dispossession or demolition are already passed by the High Court, District or Civil Courts, the same shall remain in abeyance for a period of one month from today;
- (iv) Considering the fact that it will be practically impossible for the citizens to approach the Courts for redressal of their grievances for a period of twenty-one days specified in the order of the Ministry of Home Affairs dated 24th March 2020, we sincerely hope that the State Government, Municipal Authorities and the agencies and instrumentalities of the State Government will be slow in taking action of demolition and eviction of persons.

The Division Bench by order dated June 4, 2020, has extended the above order dated April 16, 2020 till July 6, 2020.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-  
(Rajendra Badamikar)  
Registrar General